

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Misc. Application No. 86548 of 2019

in

Service Tax Appeal No. 87029 of 2019

(Arising out of Order-in-Appeal No. PVNS/102/Appeals-II/MC/2019 dated 24.04.2019 passed by the Commissioner (Appeals-II), CGST & Central Excise, Mumbai)

M/s Zenith Tins Pvt Ltd

.....Appellant

Zenith House
Keshavraokhade
Marg Mahalaxmi
Tulsiwadi Mumbai
Maharashtra-400034

VERSUS

C.C.G.ST., Mumbai Central

.....Respondent

4th Floor, C.Ex. Building,
Churchgate,
Mumbai
Maharashtra-400020

APPERANCE:

Shri Mahesh Raichandani, Advocate for the Appellant
Shri Nitin Ranjan, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85157 / 2020

Date of Hearing: 30.01.2020

Date of Decision: 30.01.2020

PER: CORAM

Chartered Accountant Miss Payal Nahar submits that the Appellants have settled the issue under Sabka Vishwas Legacy Dispute Resolution Scheme, 2019 and a discharge certificate has

been issued. Accordingly the Appeal is dismissed as deemed withdrawn.

(Order pronounced in the open Court)

(Sanjiv Srivastava)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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